## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No.15/(MAH)/2016 M.A. No. 128/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES: Stride Infracon Pvt. Ltd.

V/s.

Shelterex Housing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

18 Mohul Radhod Advocate ilb Adv. P.R. Yadau Mathod

(for Patitioner)

18 Aganau Mahanly Advocate ilb

MIs. Wadia

Ghandy 8 Co.

For Respondent

ORDER I and 4

## M.A. No. 128/2017 In C.P. No. 15/397-398/NCLT/MB/MAH/2016

- The Learned Representatives of both the sides are present.
- The Petitioner is seeking time to file Rejoinder. Time granted. Copy of the Rejoinder to be circulated on the other side in advance. Adjourned to 18.01.2018.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 27.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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